

HIGH COURT OF MADHYA PRADESH : BENCH AT INDORE

M.Cr.C. No.9101 of 2020
Kamlabai Vs. State of M.P.

Indore, Dated:- 20/03/2020

Shri Rajveer Singh, learned Counsel for the petitioner—Kamlabai.

Shri Lokesh Bhargav, learned Public Prosecutor for the respondent/State.

After arguing for sometime, learned Counsel for the petitioner prays for withdrawal of this first bail application under Section 439 of Cr.P.C. filed by petitioner—Kamlabai in Crime No.425 of 2017 registered at Police Station—Hatpiplya, District—Dewas under Sections 302, 201 and 120-B of IPC with liberty to file fresh application after examinations of both sons, namely, Rinkesh and Deepak.

Prayer is allowed.

With the aforesaid liberty, present petition is dismissed as withdrawn.

(Virender Singh)
Judge

Pankaj